

[Shri Frank Anthony]
only interested in the plain meaning
of the rule

MR SPEAKER I had already told
the hon Member that before I hold
it in order, I would have to consider
it and allow it only later I had
made that very clear

SHRI FRANK ANTHONY You
cannot do that With great respect,
I would submit that the matter is
outside your consideration now You
have just read rule 222 I have just
read rule 225 The whole scheme
and intention is clear beyond a per-
adventure When he submits his
notice, you have to apply your mind
Then, if you read rule 222, if you
consider it out of order, and you
refuse your consent at that stage, he
cannot even begin to raise it, it is
only when you give your consent that
the hon Member raises it

SHRI VIKRAM MAHAJAN There
are two parts in it One is that you
have to give your consent and the
second is that you have to consider
whether it should be permitted to be
raised in the House or not

SHRI FRANK ANTHONY The rule
is very clear

MR SPEAKER The rule is very
clear If hon Members are going to
be so strict about interpretation, then
I shall have to be very cautious in
future

SHRI R S PANDEY (Rajnand-
gaon) Please do not allow any Mem-
ber to come and meet you in your
Chamber All this trouble is due to
that

MR SPEAKER May I request hon
Members that when they send any
notices under rule 377, they should
send only one each? Some of them
have sent so many notices. I shall
take up only one or two notices under
rule 377. It is very difficult to take
up all of them.

SHRI R S. PANDEY Nowhere is
it mentioned in the rules that mem-
bers could see you in your Chamber
and then make a statement in the
House

MR SPEAKER. That is a separate
one

13.15 hrs

RE MEDICAL TREATMENT OF
SHRI NAGABHUSHAN PATNAIK
DETAINED IN AN ANDHRA JAIL

SHRI CHINTAMANI PANIGRAHI
(Bhubaneswar) I would like to
bring to your kind notice and the
notice of the hon Minister that one
of the finest and most devoted social
workers of our country, Shri Naga-
bhushan Patnaik who is now in jail
in Andhra Pradesh, is fast deteriora-
ting Perhaps it has become very
serious and he is in a dying condition

More than 100 MPs belonging to
all sections of this House had made
a petition to the hon President and
to the Prime Minister and had plead-
ed for mercy and for commuting his
death sentence

The immediate question before us
is this There is a strike in Andhra
and the doctors are not attending to
their duties He is not getting pro-
per medical treatment in jail His
condition is very serious

Therefore, I would beg of the hon
Minister to see that he is shifted to
some other medical Institute so that
he gets immediate medical care and
attention and best of treatment

MR SPEAKER, Shri D K Panda

SHRI G VISWANATHAN (Wandi-
wash). Let him ask Government to
release all the doctors.

MR SPEAKER: Do not do it at
every stage.

SHRI G. VISWANATHAN: This is connected.

SHRI D. K. PANDA (Bhaiyanagar): Due to the ill-treatment, inhuman treatment given inside the Rajahmundry jail to Shri Nagabhushan Patnaik, who is the finest democrat and social worker, his health is fast deteriorating and he is suffering from ulceration in the abdomen. Even though his father had sent so many letters, nothing has been done. Here 10—15 members have received telegrams about the alarming condition of his health. Still there is no response from the government side.

Therefore, I demand that he should be immediately brought to the Medical Institute here in Delhi. This is in view of the alarming condition of his health.

Not only that. 120 MPs on both sides have appealed to the Minister and the President, barring the Swatantra members, that the death sentence on him should be commuted and he should be immediately released. Immediately he should be brought to the Medical Institute in Delhi for treatment.

श्री हुकूम चन्द कछलास (मुरेना) :
फरीदाबाद मेडीकल कालेज के छात्र यहाँ काफी दिनों से भूख हड़ताल पर हैं। सरकार ने उनको कुछ आश्वासन दिये थे जो पूरे नहीं किये गये हैं। सरकार को इस सम्बन्ध में बतव्य देना चाहिए।

श्री यश खड्गीरय : प्राप बीच में खड़े न हो जाया करें।

MR. SPEAKER: Shri Khadilkar wanted to make a statement about the matter raised by Shri Panigrahi and Shri Panda. Shri S. M. Banerjee had also raised it.

SHRI S. M. BANERJEE (Kanpur): I had also sent a notice in regard to it.

My friends, Shri Panigrahi and Shri Panda, have spoken about the treatment of Com. Nagabhushan Patnaik. I have received a letter which is addressed to a Supreme Court lawyer by Shri D. Bhushan Mohan Patnaik. It says he has not been given any treatment in jail.

You are aware that he belongs to the Naxalite group. We may differ with his politics. He along with 32,000 youngmen are in jail throughout the country without any legal defence.

There is a petition with the President and the Prime Minister signed by more than 80 Members belonging to all parties including the ruling party.

I want first of all that he should be immediately brought from the Rajahmundry jail to Delhi for treatment. Then the death sentence on him should be commuted. I would plead with you. I must congratulate the progressive forces which are at the core of this. I request that all the 32,000 men should be released immediately. (Interruptions)

MR. SPEAKER: Mr. Samar Guha.

SHRI SAMAR GUHA (Contai): I want to draw your attention to certain reports that have appeared in the press in regard to certain unfortunate incidents in Orissa and West Bengal. As a consequence—(Interruptions).

MR. SPEAKER: Just a minute. I am sorry. Mr. Khadilkar wants to make a statement.

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): Sir, about Comrade Nagabhushan Patnaik's health, the Health Secretary got into touch with

Mr H C Sarin, Adviser to the Governor of Andhra Pradesh, and he has sent us certain information just an hour back I may give it to the House It says that Comrade Nagabhushan Patnaik, as is stated, is a condemned-to-death prisoner in jail in Visakhapatnam A few days back he complained of serious pain and said that he was suffering from acute appendicitis and wanted to be shifted to Cuttack which is his native place As the Civil Surgeons at Visakhapatnam had rejoined duty—mention was made regarding the strike but that is not correct—he was attending on him He was examined by the Civil Surgeon and other officers who have reported that there is no need for an operation and that his condition is satisfactory and there is no danger They have therefore, not recommended his transfer The Government have taken all possible care to look after his health and, if need be he might be transferred to Hyderabad

SHRI D K PANDA What is the date?

SHRI R K KHADILKAR Just now I got the message (*Interruptions*)

SHRI D K PANDA No doctor is functioning in Rajahmundry now they are all on strike

MR SPEAKER Kindly sit down

SHRI S M BANERJEE What harm is there if he is sent to the Medical Institute here?

SHRI D K PANDA Send him to the All India Institute of Medical Sciences here

MR SPEAKER Order, please It is now over

SHRI D K PANDA There must be human feelings in this matter.

(*Interruptions*)

MR SPEAKER: I am very sorry I am not allowing it.

SHRI D K PANDA: Are we not concerned with Nagabhushan's life? I earnestly request you to see that human considerations would be shown to him by the hon Minister to bring that patient here, because the conditions are so alarming Neither in Cuttack nor in Vizag nor even in Rajahmundry is it possible, nowhere in these parts is it possible

SEVERAL HON MEMBERS
Rose—

MR SPEAKER You cannot force yourselves on me like this (*Interruptions*)

SHRI SAMAR GUHA You have forgotten the order You called me, have you changed the order?

SHRI JYOTIRMOY BOSU (Diamond Harbour) On the 20th of this month three days ago in Raniganj paper mill basti, a Harijan colony was burnt by the hooligans of a particular political party and one murder was committed This attack was done in a pre-planned manner and the thatched houses were set on fire by the miscreants without any provocation and with the collaboration of the police Repression on the Harijan in the country is on the increase and the Government must institute a thorough enquiry immediately and make a statement on the floor of the House Incidentally, the name of the political party is the Ruling Congress Party

13 26 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT 1972, GOLD (CONTROL) ACT, 1968, EMERGENCY RISKS (GOODS/UNDER-TAKINGS) INSURANCE ACTS, 1971, CENTRAL EXCISES AND SALT ACT, 1944 ETC, ETC

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English)